

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 848 of 2019

IN THE MATTER OF:

M/s Sovereign Developers and Infrastructure Ltd. Appellant

Vs

M/s Phoenix ARC Pvt. Ltd. Respondent

Present:

**For Appellant: Dr. U.K. Chaudhary, Senior Advocate with
Mr. Satya Veer, Mr. Dhruv Gupta and Mr.
Rajiv Singh, Advocates.**

For Respondent:

O R D E R

11.09.2019 A petition for substitution has been filed by the learned Counsel for the Appellant with a prayer to substitute Mr. Deepakk Kumar, Director of M/s Sovereign Developers and Infrastructure Ltd. ('Corporate Debtor') as Appellant and to transpose M/s Sovereign Developers and Infrastructure Ltd. through 'Interim Resolution Professional' as Respondent No.2. Prayer is allowed. Learned Counsel for the Appellant will make necessary corrections in the cause title of the paper-book, including the cover page in course of the day. Interlocutory Application No.2711 of 2019 stands disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)